

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**PUNJAB BIOMASS POWER LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Punjab Biomass Power Limited
2.	Date of incorporation of corporate debtor	8 <sup>th</sup> December 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai Registration Number – 157919
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40200MH2005PLC157919
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> D-73/1, TTC Industrial Area, MIDC Turbhe, Navi Mumbai 40070
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 14 <sup>th</sup> October 2019 Order Receipt Date: 19 <sup>th</sup> October 2019
7.	Estimated date of closure of insolvency resolution process	10 <sup>th</sup> April 2020 (180 days from order date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Om Prakash Kanoongo <b>Registration Number:</b> IBBI/IPA-001/IP-P00410/2017-18/10726
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3, Manhar Apartment, Poddar Park , Malad East ,Mumbai,Maharashtra ,400097 Email: opkanoongo@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Om Prakash Kanoongo, K S P M & Associates, 108, 1st Floor, Sujata Niketan, Next To Railway Station, Rani Sati Road, Malad (E), Mumbai – 400097 <b>Email:</b> cirp.pbpl@gmail.com
11.	Last date for submission of claims	2 <sup>nd</sup> November 2019 (14 days from date of order receipt)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Punjab Biomass Power Limited** vide its order CP (IB) - 1963/I&B/MB/2019 dated 14th October 2019; copy of order received on 19<sup>th</sup> October 2019.

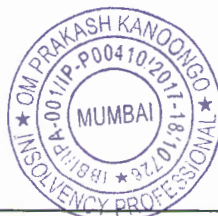
The creditors of **Punjab Biomass Power Limited**, are hereby called upon to submit their claims with proof on or before 2nd November 2019 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 21<sup>st</sup> October 2019  
Place: **Mumbai**



  
**Om Prakash Kanoongo**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00410/2017-18/10726